



GOVERNMENT OF GOA

**THE BHARATIYA NAGARIK  
SURAKSHA SANHITA  
(GOA AMENDMENT) BILL, 2024**

(Bill No. 21 of 2024)

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BILL

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(To be introduced the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2024**

**The Bharatiya Nagarik Suraksha Sanhita  
(Goa Amendment) Bill, 2024**

(Bill No. 21 of 2024)

A

BILL

5 *to amend the Bharatiya Nagarik Suraksha  
Sanhita, 2023 (Central Act No. 46 of 2023), as  
in force in the State of Goa.*

BE it enacted by the Legislative Assembly of  
Goa in the Seventy-fifth Year of the Republic of  
India as follows:—

10 **1. Short title and commencement.**— (1) This  
Act may be called the Bharatiya Nagarik Suraksha  
Sanhita (Goa Amendment) Act, 2024.

(2) It shall come in force at once.

15 **2. Amendment of section 396.**— In section  
396 of the Bharatiya Nagarik Suraksha Sanhita,  
2023 (Central Act No. 46 of 2023), as in force in  
the State of Goa,—

20 (i) in sub-section (2), for the expression  
“District Legal Service Authority or the State  
Legal Service Authority, as the case may be”  
the words “State Government” shall be  
substituted;

25 (ii) in sub-section (4), for the words “State  
or the District Legal Services Authority”,  
the words “State Government” shall be  
substituted;

(iii) in sub-section (5), for the words "State or the District Legal Services Authority", the words "State Government" shall be substituted;

(iv) in sub-section (6), for the expression "State or the District Legal Services Authority, as the case may be", the words "State Government" shall be substituted.

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## STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend section 396 of the Bharatiya Nagarik Suraksha Sanhita 2023 (Central Act No. 46 of 2023), as in force, in the State of Goa so as to enable the State Government to decide the quantum of compensation to be awarded to the victim or his dependants who have suffered loss or injury as a result of the crime and who require rehabilitation, under the scheme prepared by the State Government in terms of sub-section (1) of said section 396 of the said Act.

This Bill seeks to achieve the above object.

## FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

## MEMORANDUM REGARDING DELEGATED LEGISLATION.

No delegated legislation is envisaged in this Bill.

**DR. PRAMOD SAWANT**

Porvorim, Goa.  
19th July, 2024

Chief Minister

Assembly Hall,  
Porvorim, Goa.  
19th July, 2024

**NAMRATA ULMAN**  
Secretary to the Legislative  
Assembly of Goa

ANNEXURE

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**Extract of Section 396, Bharatiya Nagarik Suraksha  
Sanhita 2023 (Central Act No. 46 of 2023), as in force  
in the State of Goa**  
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Section 396

**396. Victim Compensation scheme.—** (1) Every State Government in co-ordination with the Central Government shall prepare a scheme for providing funds for the purpose of compensation to the victim or his dependents who have suffered loss or injury as a result of the crime and who require rehabilitation.

(2) Whenever a recommendation is made by the Court for compensation, the District Legal Service Authority or the State Legal Service Authority, as the case may be, shall decide the quantum of compensation to be awarded under the scheme referred to in sub-section (1).

(3) if the trial Court, at the conclusion of the trial, is satisfied, that the compensation awarded under section 395 is not adequate for such rehabilitation, or where the cases end in acquittal or discharge and the Victim has to be rehabilitated, it may make recommendation for compensation.

(4) Where the offender is not traced or identified, but the victim is identified, and where no trial take place, the victim or his dependents may make an application to the State or the District Legal Service Authority for award of compensation.

(5) On receipt of such recommendations or on the application under sub-section (4), the State or the District Legal Service Authority shall, after due enquiry award adequate compensation by completing the enquiry within two months.

(6) The State or the District Legal Service authority, as the case may be, to alleviate the suffering of the

victim, may order for immediate first-aid facility or medical benefits to be made available free of cost on the certificate of the police officer not below the rank of the officer in charge of the police station or a Magistrate of the area concerned, or any other interim relief as the appropriate authority deems fit.

(7) The compensation payable by the State Government under this section shall be in addition to the payment of fine to the victim under section 67(4), section 68, section 70(1) and section 70(2) of Bharatiya Nyaya Sanhita 2023.

Assembly Hall,  
Porvorim, Goa.  
19th July, 2024

**NAMRATA ULMAN**  
Secretary to the Legislative  
Assembly of Goa

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MAHARAJA ATANBAM  
Secretary to the Legislature  
Assembly of Goa

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